

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) NO. 177 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 44983 OF 2026

(Applications for Directions)

AND

WRIT PETITION (CIVIL) NO. 212 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 51893 OF 2026

(Applications for stay)

AND

WRIT PETITION (CIVIL) NO. 286 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 68833/2026

(Stay Application)

AND

WRIT PETITION (CIVIL) NO. 275 OF 2026

(Under Article 32 of the Constitution of India)

WITH

INTERLOCUTORY APPLICATION NO. 66957 OF 2026

(Application Seeking Ex-Parte Interim Relief)

VENKATESH NAYAK

Versus

...Petitioner

UNION OF INDIA

...Respondent

OFFICE REPORT

The Writ Petitions above-mentioned were listed before the Hon'ble Court on 23.03.2026 with Office Report dated 20th March, 2026, when the Hon'ble Court was pleased to pass the following Order:-

- “1. IA Nos.81455/2026 and 85635/2026 (applications for intervention/impleadment) are allowed. The applicant(s) are permitted to assist this Court.**
- 2. The Union of India will file its counter affidavit within four weeks.**
- 3. Rejoinder affidavit, if any, be filed within two weeks thereafter.**
- 4. List on 13.05.2026.”**

W. P. (C) NO. 177 OF 2026 (ITEM NO. 46)

It is submitted for the information of the Hon'ble Court that Cause Title of the matter above-mentioned has been amended and Copy of the same is being circulated herewith for the kind perusal of the Hon'ble Court.

It is further submitted that no other document has been filed, so far.

W. P. (C) NO. 275 OF 2026 (ITEM NO. 46.4)

It is submitted that Ms. Madhulika Upadhyay, Adv., has on 02.04.2026 filed Vakalatnama on behalf of Respondent No.2 - Ministry Of Electronics And Information Technology but no Counter affidavit has been filed, so far.

W. P. (C) NO. 212 & 286 OF 2026 (ITEM NO. 46.1 & 46.3)

It is submitted that no documents have been filed in the matter above-mentioned.

The Writ Petitions alongwith applications above-mentioned are listed before the Hon'ble Court with this Office Report for Orders.

Dated this the 12^h day of May, 2026.

Sd/-
Assistant Registrar